

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 12.01.2012

The meeting No.41/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.01.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.39/AM12 dated 29.12.2011 were ratified. The agenda for meeting No.41/AM-12 dated 12.01.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 41/84-ALC3/2011 **MEETING DATE** : 12.01.2012

1

		12.01.2012		
HQ File :01/85/050/00144/AM12/	RLA File :04/24/040/00169/AM12/	Lic.No/Date:0410128604 27.09.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Remy single drawn human hair	11,500 Kgs.	100% Human hair (Raw)	10,000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

2

Case No.:2/37/84-ALC3/2011	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:41/84-ALC3/2011 12.01.2012	Status: Approved	
HQ File :01/84/050/00255/AM12/	RLA File :03/95/040/00700/AM12/	Lic.No/Date:0310668669 02.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non woven Geo textile bags (weight of per bag is 0.610 Kg.) Total export is 887.184 M.T.	14,54,400 Nos.	PP Staple Fibre	959.904 M.T. (including 10% wastage).
			PP MF stitching thread	15.998 M.T. (including 10% wastage).
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:5/37/84-ALC3/2011	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:41/84-ALC3/2011 12.01.2012	Status: Approved
HQ File :01/84/050/00258/AM12/	RLA File :31/83/040/00171/AM12/	Lic.No/Date:3110051718 05.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/52/2011-12/Hosy., dated 12.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Moon Pillow inlet/ Covers size 79x38 cms	46,000 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-280+-10%	14,900 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-275+-10%	14,900 Sq. meter
2.	Nursing Pillow Covers type 510s size 42x158 cms	4500 pieces	Processed man made 100% Polyester, Micro plush dyed fabric, GSM-270+-10%	6,048 Sq. meter
3.	Nursing Pillow Covers type 510s size 42x158 cms.	500 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-280+-10%	336 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-275+-10%	336 Sq. meter
4.	Neck Pillow Inlet (Small),	300	Processed man made knitted	43.5 Sq.

	size 53x21 cms	pieces	Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-280+-10%	meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-275+-10%	43.5 Sq. meter
5.	Pillow Inlet/Cover size 75x40 cms	300 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-280+-10%	90 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-275+-10%	90 Sq. meter
6.	Neck Pillow Inlet/Cover 570, size 63x21 cms.	80 pieces	Processed man made 100% Polyester, Micro plush dyed fabric, GSM-270+-10%	40 Sq. meter
7.	Neck Pillow Inlet/ Covers, size 63x21 cms.	500 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-280+-10%	127 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-275+-10%	127 Sq. meter
8.	Nursing Pillow Covers type 510M size 73x33 cms	80 pieces	Processed man made 100% Polyester, Micro plush dyed fabric, GSM-270+-10%	80 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(4)

Case No.352	M/s Magsons Exports, New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/174/AM-12/DES-V
Redemption of Advance Authorisation No. 0510196136 dated 12.12.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Victor Peter, Shipping Manager of the firm, who appeared for personal hearing before NC. He explained the case alongwith sample and shipping bill. He stated that by mistake wrong quantity and wrong SION No.J-166 was quoted and requested to correct the same. The Committee observed that exported product is men's gown which is generally wearied by Baptist and around 7.47 sq. meter cloth has been utilised for per gown. After calculating the GSM and weight of the product of 825 gown, it comes around 1048 Kgs and after 10% wastage, it comes around 981 Kgs. and this weight has been indicated in the shipping bill. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to considered the case and allow for change description reference to any SION number and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Overall men's gown with lining, GSM-170+/-10%	825 piece	100% Polyester Fabric, GSM: 170+/- 10%	6168 Sq. meter (@ 7.476 sq. meter per piece)
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions and the case may be regularised accordingly.				

(5)

Case No.353	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/528/AM-11/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/53/2011-12/Hosy., dated 11.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Quilt size-250 cms X 260 cms, made from 100% Silk Habutai dyed fabric, GSM-43+/-10% and 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/- 10%, Style-Valentina Quilt	One	100% Silk Habutai dyed fabric, GSM-43+/- 10% (for front inner panel)	3.52 meter piece	Sq. per
			82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for border panels)	5.72 meter piece.	Sq. per
			82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for piping)	0.55 meter piece.	Sq. per
2.	Sham (quilted), Size-65 cms X 65 cms, made from 100% Silk Habutai dyed fabric, GSM-43+/-10% and 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/- 10%, Style-Valentina Sham		100% Silk Habutai dyed fabric, GSM-43+/- 10% (for front inner panel)	0.35 meter piece	Sq. per
			82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for back inner panel and border panels)	1.28 meter piece.	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.354	M/s B.L. International, New Delhi
-------------	-----------------------------------

NC 41/AM-12, dt.12.1.2012	File No.01/84/50/115/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510296568 dated 14.7.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 9.2.2012.

(7)

Case No.355	M/s Hunter Douglas India Pvt. Ltd., Mumbai
NC 41/AM-12, dt.12.1.2012	File No.01/84/50/388/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0310582418 dated 07.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied the information/details called vide DIPP letter dated 02.12.2011 so far. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(8)

Case No.356	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/220/AM-11/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 9.2.2012.

(9)

Case No.357	M/s Surendra Saddlery, Kanpur
NC 41/AM-12, dt.12.1.2012	File No.01/84/50/109/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0610021958 dated 20.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the telephonic request of the firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list

the case for 9.2.2012.

(10)

Case No.358	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/045/AM-12/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 9.2.2012.

(11)

Case No.359	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/526/AM-11/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 9.2.2012.

(12)

Case No.360	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/461/AM-11/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/50/2011-12/Hosy., dated 12.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Quilt size-150 cms X 200 cms, made from 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/-10% and 100% Silk Habotai dyed fabric, GSM-42+/-10% and cotton fabric, Style: Souffle quilt.	1 pc.	82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10%	2.85 meter piece	Sq. per
			100% Silk Habotai dyed fabric, GSM-42+/- 10%	0.20 meter piece.	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.361	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/049/AM-12/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/54/2011-12/Hosy., dated 11.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Women's Marlow T-Back Vest made from 98% cotton, 2% Elastane Denim fabric, GSM-380+/- 10% Style No.847787.	1 pc.	98% cotton, 2% Elastane Denim fabric, GSM-380+/- 10%	1.08 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.362	M/s Orient Craft Pvt. Ltd., New Delhi
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/527/AM-11/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/51/2011-12/Hosy., dated 12.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Cushion size 30 cms X 40 cms. made from 82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/- 10% Style: Pemberly Frill Cushion.	1 pc.	82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/- 10%	0.52 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.363	M/s East End Silk Pvt. Ltd.
NC 41/AM-12, dt.12.1.2012	File No.01/84/50/320/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0210153529 dated	

13.01.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the telephonic request of the firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 9.2.2012.

(16)

Case No.364	M/s Orient Clothing Co. Pvt. Ltd., Gurgoan
NC 41/AM-12, dt.12.1.2012	File No.01/84/162/248/AM-12/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse made of 100% Rayon solid woven fabric, GSM-105+/- 10% Width 54" Style No.A21310.	21465 pieces	100% Rayon solid woven fabric, GSM-105+/- 10%	42882.777 Sq. meter (@ 2 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
